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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.450 OF 2010

Cuttack this the 25th day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
S.Harish. Applicant
-VERSUS-
Union of India & Ors. Respondents

ORDER

Neither the counsel for the applicant nor any one for the Respondents is present on call.

Perused the O.A. and documents annexed thereto.

The applicant has filed this Original Application under Section 19 of the A.T.Act, 1985, for giving him an appointment in a suitable post on compassionate grounds consequent upon the death of his father on 10.12.1998.

The applicant, after attaining majority in the year 2007 has taken up the matter with the authorities for getting compassionate appointment as his father died in harness. In spite of his meeting with the Welfare Inspector, Visakhapatnam and having submitted all the required documents with application during 2008 and also having necessary qualification, since no reply has been received, he made a representation on 10.3.2010 as at Annexure-A/8 to Respondent Nos. 1 to 3. But no reply having been received, he has knocked at the door of this Tribunal by filing the present Original Application.

Since the case of the applicant, as it appears from the records, has not been considered so far by the concerned Railway authorities, it would be proper if a direction is issued to Respondent Nos. 1 to 3 to scrutinize the documents submitted by the applicant, consider his case under the extant rules/instructions of the Railways and

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take a decision in the matter and communicate the same to the applicant within a period of three months from the date of receipt of this order.

Ordered accordingly.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send copies of this order along with copies of the O.A. to Respondent Nos. 1 to 3 for compliance.


ADMINISTRATIVE MEMBER

